



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.		Annual Subscription with postage.
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Part I ..	6 0 0	} or Rs. 12 for both.	7 0 0
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Part IV ..	2 0 0	} or Rs. 8 for both.	2 8 0
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Parts I, III, IV and VII.	22 0 0		25 0 0

The *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII.

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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack"

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Press Officer, Secretariat, Cuttack.

Rs. as.

Price of single copy ..

.. 0 4

TENDER NOTICE.

1. Scaled tenders will be received by the undersigned at his office up to 25th January 1937 for the purchase of Public Works Department Reo Lorry.

2. Tenders should be addressed to the Executive Engineer, Ganjam Division, Berhampur, and should be superscribed "Tender for purchase of Public Works Department Reo Lorry".

3. Each tender must pay as earnest money a sum of Rs. 100 into the Government Treasury or Sub-Treasury within the jurisdiction of the Executive Engineer concerned to the credit of Revenue Deposits on behalf of the Executive Engineer, Ganjam Division, and enclose with his tender the chalan. The earnest money will be refunded to the unsuccessful tenderer by a suitable endorsement on the chalan.

4. The Executive Engineer, Ganjam Division will reserve to himself the right of rejecting all or any of the tenders without assigning any reasons for so doing.

5. As soon as the acceptance of the tender is notified, the successful tenderer will have to deposit the balance of the amount within fifteen days into the Government Treasury and send the chalan to the Executive Engineer, Ganjam Division.

6. The lorry will be delivered to the successful tenderer at Kalingia within fifteen days after receipt of the chalan for the balance of the amount.

7. Failure to comply with condition 5 above will entail forfeiture of the earnest money.

8. The Reo Lorry is now lying in the premises of the Inspection Bungalow at Kalingia and intending tenderers are expected to examine the lorry before submitting their tenders.

9. A brief description of the lorry is annexed to the tender notice.

10. A form of tender in which the tender is to be submitted is also appended.

K. NAZIRUDDIN,

GANJAM: 27th November 1936.

Executive Engineer, Ganjam Division.

Tender Form.

To

The Executive Engineer,
Ganjam Division, Berhampur.

SIR,

I do hereby expressly declare and acknowledge that before the submission of the tender, I have carefully followed the instruction in the tender notice and that I have also carefully examined the Public Works Department Reo Lorry lying in the premises of the Inspection Bungalow at Kalingia before the submission of the tender. I abide by the conditions of the tender notice and do hereby tender to purchase the Public Works Department Reo Lorry for a sum of Rs. _____

I enclose herewith a chalan for the sum of Rs. 100 as earnest money.

(Signature of tenderer)

Description.

Reo Lorry 1½ tons—speed waggon.

4 Cylinder lorry—truck is in good condition.

Engine in complete working order.

Tyres and tubes in fair order.

Wheels, axles and bearings all in good condition.

Magneto in good condition.

Radiator in good order.

Steering is in perfect working order.

Dynamo and self-starter are in good running condition.

Except the brake drum, universal joint and the battery, all the other parts are in complete working order.

K. NAZIRUDDIN,

GANJAM: 27th November 1936.

Executive Engineer, Ganjam Division.

[4—2—S-1-1937]

PUBLIC SERVICE COMMISSION (INDIA)

Applications are invited for three posts of Examiners in Aircraft Inspection Branch of the Civil Aviation Directorate. (2) A candidate should be a British subject or a subject of an Indian State in respect of whom the Governor General in Council has made declaration under section 96-A of the Government of India Act, 1910. Age not exceeding 35 years. (3) Candidates must have good general education and knowledge of English. They should be Ground Engineers licensed in at least categories 'A' and 'C' but the possession of a licence in categories 'B' and/or 'D' is desirable. Three years' actual experience as Ground Engineers regularly certifying aircraft or aero engines for safety in flight, carrying out normal maintenance repairs and making the usual log book entries relevant thereto, preferable. Thorough knowledge of the sections of the Indian aircraft rules affecting airworthiness, registration and inspection and of the requirements stipulated in the 'Airworthiness Hand-book for Civil Aircraft' (A. P. 1208) and notices to Aircraft Owners and Ground Engineers, particularly desirable. (4) Pay Rs. 200—15—350. (5) Posts permanent but non-pensionable. Probation two years. (6) Government servants eligible to apply, if permitted by their Departments. Government servants holding permanent pensionable posts will, if appointed, retain their pensionary status. (7) Canvassing, in any form, will disqualify. (8) Last date for receipt of applications which must be on the prescribed form, 18th January 1937. Prescribed application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the posts.

Delhi, the 15th December 1936.

WANTED

A drawing master, provisionally on Rs. 50—5/2—100, for the Sambalpur zila school, who must have passed the final examination in Fine Art from a Government School of Art and have also completed the full course in the Teachership Department. Applications stating age, teaching experience, if any, etc., together with copies of certificates should reach the undersigned before the 5th January 1937.

None need apply who is not an Oriya or a person domiciled in the Province of Orissa.

S. RAY,

Inspector of Schools, North Orissa.

CUTTACK: 9th December 1936.

[2-2-25-12-1936].

WANTED

A temporary assistant on Rs. 35 per month for the office of Assistant Registrar of Co-operative Societies, Cuttack North Circle, Cuttack. The candidate should be a Matriculate, at least with a good speed in type-writing and previous experience of office work and should be an Oriya or a person domiciled in Orissa.

Applications should be made to the Assistant Registrar, Co-operative Societies, Cuttack North Circle, Cuttack, by the 2nd January 1937.

S. C. ROY,

Deputy Registrar,

*Co-operative Societies, Orissa,
Cuttack.*

CUTTACK: 15th December 1936.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

NOTICE.

Scaled tenders are invited for the conveyance of mails by motor vehicles daily between Balangir and Tetlagarh for up and down journeys throughout the year on a fixed monthly subsidy for a period of three years commencing from the 1st June 1937. The form of tender and a copy of the schedule showing the number, timings and other details of the service required together with particulars regarding other conditions of the contract may be obtained on application from the office of the undersigned in Patna on payment of Rs. 5 in advance, which will not be refunded in any case. Tenders must reach the undersigned on or before the 8th February 1937, by 16-30 hours.

J. H. E. COOK,

Postmaster-General,

Bihar and Orissa Circle.

PATNA: 12th December 1936.

IN THE COURT OF THE DISTRICT MUNSIF OF ASKA.

I. P. 3 OF 32.

Dandapani Sadangi—*Petitioner (Debtor)*

Mokadama Mitcha Misro and others—

Respondents (Creditors).

Notice is hereby given under section 37 (2), of the Provincial Insolvency Act that the order of adjudication, dated 29th August 1933, passed against the abovenamed petitioner was annulled by an order of this Court, dated 24th November 1936.

M. V. NARAYANA RAO,

District Munsif.

ASKA: 16th December 1936.

PUBLIC SERVICE COMMISSION (INDIA).

Applications are invited for the post of Indian Government Trade Commissioner at Mombasa (East Africa). 2. Post on contract for a period of three years. Prior to appointment there will be a period of training. Probation—One year dating from commencement of period of training. 3. Pay Rs. 700—30—1,000, exclusive of Representation, Local and House-rent Allowances. Pay during period of training Rs. 800 inclusive of allowances. 4. Candidates must have good general education. Actual working knowledge and experience of Indian Export Trade essential. A good working knowledge of Gujarati, an additional qualification. 5. Age preferably not less than 32 or more than 35 years. 6. Candidates must be statutory natives of India. 7. Government servants ineligible. 8. Person appointed will be required to subscribe to the Contributory Provident Fund (India). 9. Canvassing in any form will disqualify. 10. Last date for receipt of applications 20th January 1937. Application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

DELHI: 14th December 1936.

PUBLIC SERVICE COMMISSION (INDIA).

Applications are invited from British or Indian subjects of European or Indian domicile for two posts of Assistant Aerodrome Officers in the Civil Aviation Directorate. (2) Posts gazetted, permanent and pensionable. Probation two years. (3) Pay Rs. 200—15—350. The initial pay of a Government servant will be regulated under the relevant provisions of the appropriate rules. (4) A candidate must have passed the Matriculation Examination or its equivalent. Preference will be given to qualified 'B' or 'A' licensed pilots with commercial flying or administrative experience in aviation, particularly those who have in addition specialist qualifications, as for example, an Air Navigator's licence. Consideration will, however, be given to candidates, who, not having the above qualifications in aviation, have other qualifications or experience in aviation and particularly in connection with aerodrome operations. (5) A candidate's age must be between 20 and 35 years. Preference will be given to applicants who are below 30 years of age. Women are ineligible. (6) Government servants eligible if permitted to apply by their Departments. (7) Canvassing in any form will disqualify. (8) Last date for the receipt of applications which must be on the prescribed form, 12th January 1937. Application forms and further particulars may be obtained from the Secretary, Public Service Commission, Delhi. Applicants for forms must mention the name of the post.

DELHI: 10th December 1936.

Tenders are invited for supply to Orissa Government in 1937-38 of (1) Drawing materials, (2) Miscellaneous Stationery stores, (3) Writing Inks, (4) Straw Boards, (5) Country leather, (6) Typewriting accessories.

Schedule and tender form can be had from the Press Officer, Secretariat, Cuttack, on payment of eight annas each, in advance (Separate form for each of the above items is issued). Tenders should be in sealed covers and marked "*Tenders for Stationery articles*". They will be opened publicly at 12 noon on the 30th January 1937.

NOTICE.

1. Several appointments will be made in the spring of 1937 to the Judicial Branch of the Orissa Civil Service. Certain officers have expressed a desire to revert to their substantive appointments in Madras. It is essential that the persons appointed to fill these vacancies should be able to preside in a court of law immediately. It has, therefore, been decided that such vacancies should be filled by direct recruitment from the Bar. If no officers had expressed a desire to revert to Madras it would have been necessary to make certain appointments against vacancies which may occur in the ordinary course in the future. These appointments will be filled by persons who need not necessarily have practised or practised for any considerable time at the Bar and who will undergo a course of training before they are permitted to exercise judicial powers.

2. The High Court will nominate persons for appointment as munsifs in accordance with the following rules which have been made by the Government of Orissa, after consultation with the High Court, under section 7 of Act XII of 1887.

3. Except under the special orders of Government no candidate is eligible for appointment unless he is an Oriya or is domiciled in the province of Orissa. In the case of those who are not Oriyas and who claim to be eligible by domicile in Orissa, a domicile certificate signed by the District Officer must be produced.

4. Every candidate for appointment in a vacancy caused by the reversion of an officer to Madras must—

- (1) be an advocate or attorney or first grade pleader of the Madras High Court who has practised in the Madras High Court or in courts which were subordinate to the Madras High Court in the former districts of Ganjam or Vizagapatam for a period of not less than three years;
- (2) be under 32 years of age on the date on which he is nominated by the High Court;

- (3) be of good character;
- (4) be of sound health and free from organic defects or physical infirmity;
- (5) possess a sound knowledge of the Telugu language.

5. Every candidate for appointment in a vacancy arising in the ordinary course must be—

- (1) under 27 and over 25 years of age on the date on which he is nominated by the High Court;
- (2) of good character;
- (3) a graduate in law of some recognized University, or a barrister-at-law or a member of the Faculty of Advocates in Scotland, or an attorney on the rolls of the High Court;
- (4) of sound health and free from organic defects or physical infirmity.

6. Every candidate for appointment shall submit his application in the prescribed form to the District Judge of the district in which he practises, or, if he does not practise in a district court or a court subordinate thereto, to the Registrar of the High Court, Patna.

7. Together with his form of application every candidate must submit—

- (1) evidence of his age;
- (2) a certificate from the Registrar of the University in which he took his degree in law, or a certificate that he is a barrister-at-law or member of the Faculty of Advocates in Scotland, or attorney on the rolls of the High Court, or an attorney or advocate or pleader of the first grade of the Madras High Court;
- (3) certificates of character, one of which must be from the Magistrate of the district in which he ordinarily resides, or in which he claims to be domiciled, and another from the head of each of the last two educational institutions in which he has during the previous five years studied for not less than one year, that he is of good character; candidates seeking appointment against vacancies reserved for members of the Bar may, instead of the latter certificates, submit a certificate from the Government Pleader or Public Prosecutor or other law officer of the Crown;
- (4) A certificate from a civil surgeon that he is in good health and is physically fit for service;

- (5) A certificate of domicile (if required under rule 3 above).

- (6) If the candidate has practised in the court of or in a court subordinate to any District Judge, a certificate from that District Judge that he is in every way a suitable person for appointment to the Judicial Branch of the Orissa Civil Service; and

- (7) If the candidate claims to possess a sound knowledge of the Telugu language a certificate of his having passed examinations, or other evidence of his proficiency in it unless Telugu is his mother tongue.

8. It shall be within the discretion of the High Court to require any such additional proof on any of the above points as it may think fit.

9. In the selection of candidates to fill vacancies arising in the ordinary course preference will be given to those who have practised at the Bar, and as between those who have taken a University degree in law, weight will be attached to the place which each candidate occupied in the examinations for that degree.

10. Each candidate nominated for appointment by the High Court will submit the health certificate required by Fundamental Rule 10.

11. Every munsif will be appointed on probation in the first instance and will not be eligible for confirmation until he has completed two years' service.

12. Candidates are warned that canvassing direct or indirect is strictly forbidden and will be considered as a disqualification.

13. Applications must be submitted on forms to be obtained from the District Judges not later than the 31st January 1937.

14. The pay of the Judicial Branch of the Orissa Civil Service has not yet been fixed. It is likely to be approximately equal to the new scale of pay of the Bihar and Orissa Civil Service (Judicial Branch). The provisional starting pay will be Rs. 200 in the first year of probation and Rs. 230 in the second year of probation.

15. Candidates who are appointed to the service will be liable to be transferred to any part of the province of Orissa.

P. T. MANSFIELD,

Chief Secretary to Government.

Write your usual signature here.....

APPLICATION FORM.

FOR THE ORISSA CIVIL SERVICE [JUDICIAL BRANCH].

Before filling up this form you should consult the accompanying rules in which are laid down the conditions of eligibility for appointment to the above service.

—————
If the candidate is not in practice at the Bar or is practising in the High Court this form should be filled up and returned to the Registrar of the High Court, Patna. If the candidate is in practice in the court of or in a court subordinate to any District Judge this form should be filled up and sent to that District Judge.

If a candidate who fills up and returns this Application Form does not receive an acknowledgment of it within a reasonable time, he should inform the Registrar of the High Court.

Should any of the particulars furnished be found to be false within the knowledge of the candidate, he will, if appointed, be liable to be dismissed. The wilful suppression of any material fact will be similarly punished.

PART I.

[To be filled in by the candidate.]

Answer.

1. Name of the candidate in full

2. Postal address in full [any change of address should at once be communicated to the Registrar of the High Court].

3. Religion and caste or race.

4. Are you an Oriya or domiciled in the Province of Orissa? If the latter, have you produced a domicile certificate from the Collector of your district or from the local Government?

5. Date of birth [day and month to be given]. State year of passing the Matriculation Examination and page of University calendar in which the fact appears.

Answer.

6. At what institutions, and for what period in each institution, were you educated and what academic distinctions did you obtain ? Did you take part in school or college games and societies ?

7. Have you ever held any employment under Government ? If so, state the nature of this employment and the dates between which you held it.

8. Are any members of your family in Government service ? If so, state their names and the appointments held by each.

PART II.

(To be filled in by the District Judge, who will forward the application and certificates so as to reach the Registrar of the High Court, not later than.....)

Answer.

1. How long has the candidate practised (a) in your court, (b) in a court subordinate to you ?

2. How long has he been personally known to you ? If not personally known to you, what steps have you taken to satisfy yourself regarding him ?

3. What opinion have you formed as to his character and as to his ability as a lawyer ?

4. Do you consider that he is in every way suitable for appointment as a munsif ?

RE-AUCTION FOR THE SUPPLY OF GINGELLY SEEDS TO THE DISTRICT JAIL, BERHAMPUR.

Notice is hereby given that the Superintendent, District Jail, Berhampur, will hold re-auction at the District Jail, Berhampur, at 3 p.m. on Friday the 8th January 1937, for the supply of gingelly seeds. Intending bidders are requested to be punctual. In the case of suppliers who may be unable to attend the re-auction, sealed tenders will be accepted, provided they reach the Superintendent, District Jail, Berhampur, on or before the hour and the day mentioned above and are accompanied by the earnest money specified in the schedule. Tenders will be received on manuscript forms, which should be superscribed "Tender for the supply of gingelly seeds to the District Jail, Berhampur". They will be opened at the time of auction and the rates offered considered along with the bids. The rate should be quoted in terms of pounds and ounces per rupee for delivery at the District Jail, Berhampur, the quantities being specified in words as well as in figures. Tenderers are also required to send samples of the gingelly seeds. All supplies must be up to the samples accepted by them or approved by the Superintendent.

2. Successful bidders or tenderers will be required to enter into stamped agreement with the Jail within seven days from the date of receipt of intimation by them that their rate have been accepted. In addition, they should before signing such agreements, deposit a security of 10 per cent of the cost of supplies undertaken. Failing compliance within the time specified, the earnest money may be confiscated and, in the event of withdrawal, they will also be liable to pay any difference between the prices accepted and those ultimately obtained by the Jail. The earnest money received from the successful bidders or tenderers will be taken towards their security deposits and those from others will be returned at the close of the auction.

2A. The rates obtained in the auction will be compiled by the Superintendent of the Jail and forwarded to the Director of Health and Prisons Services, Orissa, Cuttack, for comparison and acceptance.

3. The Superintendent, District Jail, Berhampur, reserves to himself the right to accept or reject any bid or tender without assigning any reason whatsoever.

4. Contract should not be sublet.

5. Any rates accepted and contracts entered into will be subject to confirmation by the Director of Health and Prisons Services, Orissa, Cuttack, whose decision shall be final in all questions of infringement.

6. As the quantities given for the article in the schedule are only approximate, contractors will be under an obligation to supply the entire requirements during the period of contract, plus so much as may be needed to last for a whole month thereafter, provided in respect of the extra quantities, that written orders are given within a fortnight of the termination of the agreement. At the same time, the Superintendent, does not bind himself to receive the quantities or numbers noted in the schedule if they are not required.

7. No article is to be supplied to the Jail, except on a requisition signed by the Superintendent, or some responsible person authorized by him in writing to do so 'by order'.

8. No advance of cash will on any account be made to the contractors when giving orders, nor will the Jail pay freight or other charges on consignments to be afterwards deducted from bills, but the payment of the cost of articles delivered to the Jail will be promptly made after they have been inspected and passed. Contractors must submit to receive payments of their bills in whole rupees to which end annas forming part of the sum due on each bill will be disregarded unless they constitute a fraction equivalent to half a rupee or more, when they will be treated as a whole rupee for the purpose of account.

9. During the prevalence of plague in the vicinity of the jail, or in that of the areas from which supplies are drawn, the gingelly seeds will be liable to be first exposed to the sun outside before being taken in; also if for any other reason the Superintendent considers exposition of articles to sun necessary.

10. Contractors are required (under a penalty not exceeding Rs 10) to invariably send with each supply a memorandum or advice note, duly signed, showing the quantity tendered for acceptance; also to sign and return within a week of payment of cheque, cash order or remittance transfer receipts, all connected bills forwarded by the Superintendent for the purpose. Questions in connection with any supposed short payments may be referred to the Superintendent separately but are not to be made an excuse for delay or refusal to sign.

11. In addition to any prices that may be recoverable from the contractors on account of purchase rendered elsewhere by failure, neglect or refusal on their part to supply according to the terms of their agreements, a fine not exceeding Rs. 20 may be levied at the discretion of

the Superintendent, for each and every such case of default. For repeated infringement of the stipulations of the contract or for other justifiable reasons he may also annul it, recovering all losses sustainable by the Jail in consequence of the annulment from the security deposited by the contractors or other moneys due to them, and, in the event of any residue, by legal measures, if so advised.

12. All wastage found to occur in excess of the respective percentages in the schedule will have to be made good by the contractors.

13. Further information on any point concerning this notification can be had from the jail office.

14. When once the rates offered at an auction or by tender have been accepted, lower quotations from others to the Superintendent or to the Director of Health and Prisons Services, Orissa, Cuttack, will not be considered.

SCHEDULE.

Gingelly seeds (brown) outturn of oil should not be less than	Probable quantity required more or less.	Earnest money.	Permissible wastage.
40 per cent.	2,500 lbs.	Rs. 25	10 per cent.

C. A. MARTIN, I.M.D.,

Superintendent, District Jail.

BERHAMPUR: 15th December 1936.

[2—1—1-1-1937.]

WANTED.

Posts vacant ...	...	...	(a) One typist. (b) One Receiver and Despatcher. (c) Compositors and Pressmen.
Pay ...	...	...	(a) Rs. 30 per month (provisional). (b) Rs. 25 per month. (c) On piece-rates.
Qualifications required ...	...	...	(a) Typewriting speed of at least 35 words per minute; preferably an Intermediate. (b) At least a Matriculate. (c) Should have previous experience of similar work in a Press.
Applications to be addressed to	...	...	Press Officer, Secretariat, Cuttack.

Last date for application—7th January 1937.

Applicants should state their age and nationality and furnish testimonials. Only Oriyas or persons domiciled in Orissa need apply. Certificates of domicile should be attached.

Candidates for (a) and (c) have to appear at a test. No travelling allowance will be allowed for the journey.

CUTTACK:

The 17th December 1936. }

V. M. MONEY,

Press Officer, Cuttack.

[2—2—25-12-1936.]